

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.606841/2016

MS RAGHUNANDAN SARAN ASHOK SARAN, HUF

Plaintiff

Versus

MS NATIONAL INSURANCE CO. LTD

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:05/10/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 07/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.05/10/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.612674/2016

BHARAT BHUSHAN SHARMA

Plaintiff

Versus

INDER BIR SINGH UPPAL

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:05/10/2020

Present: - None for plaintiff.

Defendant in person.

None joined the video conferencing on behalf of plaintiff, therefore, the matter could not be heard.

Put up for purpose fixed on 07/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.05/10/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.213/2020

DESRAJ KUMAR

Plaintiff

Versus

THE MANAGER CREDIT CARD DIVISION STATE BANK OF
INDIA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:05/10/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 07/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.05/10/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.214/2020

DESRAJ KUMAR

Plaintiff

Versus

THE MANAGER CREDIT CARD DIVISION INDUSIND BANK

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:05/10/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 07/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.05/10/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.350/2020

PRAKRAM CHANDEL @ P.C. CHANDEL

Plaintiff

Versus

PRATYAKSH PAL SINGH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:05/10/2020

Present: - Sh. Sanjay Bhasin, counsel for plaintiff.

None for defendant.

Summons were directed to be issued upon the defendant vide order dt.26/02/2020.

None has appeared for defendant.

Let an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of the defendant within three days from today.

After filing of the affidavit let summons for settlements of issues be issued upon defendant through Whatsapp and E-mail.

Ahmad to report before the next date of hearing.

Put up for report/further proceedings on 01/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.05/10/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.352/2020

KANWALJEET KAUR

Plaintiff

Versus

MAHINDER KAUR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:05/10/2020

Present: - Sh. M.L. Sharma, counsel for plaintiff.

Sh. M.S. Yadav, counsel for defendant.

Counsel for plaintiff submits that after remand the matter is to be put up for arguments on maintainability.

At joint request, put up for arguments on the maintainability of the suit on 01/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.05/10/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.956/2018

KANHAIYA LAL

Plaintiff

Versus

MCD

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:05/10/2020

Present:- Sh. B.S. Yadav, counsel for plaintiff.

Sh. Vivek Singh and Sh. Lakshay Laroiya, counsel for
defendant no.2.

Ms. Rashmi Srivastava, counsel for DDA.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 17/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.05/10/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.361/2017

RAJENDER KHANNA

Plaintiff

Versus

MCD

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:05/10/2020

Present: - Proxy counsel for Sh. R.N. Sharma, counsel for plaintiff.

Sh. Anupam Sharma, counsel for defendant/DDA.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 07/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.05/10/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.863/2019

BIMLA RANI

Plaintiff

Versus

RAJEEV KUMAR @ RAJEEV GARG

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:05/10/2020

Present:- Sh. Bharat Deep Singh, counsel for plaintiff.

Defendant is ex-parte.

Matter is listed for PE. Counsel for plaintiff states that an application u/o XXII R.3 CPC was filed seeking substitution of the LRs of plaintiff. He further submits that defendant is already ex-parte.

Put up for arguments on the aforementioned application before the physical court on 28/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.05/10/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1287/2019

HIM LOGISTICS PVT LTD

Plaintiff

Versus

LAXMI REMOTE INDIA PVT LTD

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:05/10/2020

Present:- None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 07/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.05/10/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.612107/2016

HARIOM CHANEJA

Plaintiff

Versus

SH. BALRAM

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:05/10/2020

Present:- Sh. Sandeep Tiwari, counsel for plaintiff.

Sh. Sagar Hajelay, counsel for defendant.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 07/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.05/10/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.606/2018

MUKESH LATA

Plaintiff

Versus

DEVENDER RAJOURIYA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:05/10/2020

Present: - Sh. Pankaj Verma, counsel for plaintiff.

None for defendant.

It is stated that two applications, one for deposit of rent and another injunction application are pending for adjudication.

Even on the last date of hearing none appeared on behalf of defendant.

Let an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of the defendant within three days from today.

After filing of the affidavit let notice of the applications be issued upon defendant through Whatsapp and E-mail.

Ahmad to report before the next date of hearing.

Put up for arguments on both the pending applications on 21/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.05/10/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.548861/2014

RAM NIWAS KAUSHIK

Plaintiff

Versus

BIRO DEVI

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:05/10/2020

Present: - None for plaintiff.

Sh. Ajit Kumar, counsel for defendant no.1.

Sh. K.D. Sharma, counsel for defendant/DDA.

None joined the video conferencing on behalf of plaintiff, therefore, the matter could not be heard.

Put up for purpose fixed on 07/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.05/10/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.609/2018

BAL BHAGWAN

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:05/10/2020

Present: - Sh. Yogender Saini, counsel for plaintiff.

Sh. Anupam Sharma, counsel for defendant/DDA.

It is submitted that the appeal against the dismissal of the injunction application is pending before the Hon'ble High Court of Delhi and it is now listed for 19/10/2020.

In these circumstances, matter is adjourned.

Put up for further proceedings on 07/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.05/10/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.623/2018

NEW PATEL NAGAR RESIDENT WELFARE ASSOCIATIO

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:05/10/2020

Present:- Sh. Yogender Saini, counsel for plaintiff.

Sh. Anupam Sharma, counsel for defendant/DDA.

It is submitted that the appeal against the dismissal of the injunction application is pending before the Hon'ble High Court of Delhi and it is now listed for 19/10/2020.

In these circumstances, matter is adjourned.

Put up for further proceedings on 07/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.05/10/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1585/2019

MOHD JUHI

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:05/10/2020

Present: - None for plaintiff.

Sh. Anupam Sharma, counsel for defendant/DDA.

Matter was listed for arguments. None joined the video conferencing on behalf of plaintiff for arguments on the maintainability of the present suit.

Last opportunity is hereby given to the plaintiff to address arguments failing which the issue of maintainability shall be decided on merits.

Put up for arguments on maintainability on 07/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.05/10/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.611983/2016

SHRI MAA EDUCATION SOCIETY

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:05/10/2020

Present:- Ms. Komal Chhibber, counsel for plaintiff.

Sh. K.D. Sharma, counsel for defendant/DDA.

Matter was listed for final arguments. At joint request matter is adjourned.

Put up for purpose fixed on 07/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.05/10/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.607455/2016

BALWANT ARORA

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:05/10/2020

Present: - Sh. Ravinder Singh, counsel for plaintiff.

Sh. Anupam Sharma, counsel for defendant/DDA.

Sh. Dharam Vir Gupta, counsel for South MCD.

Matter was listed for final arguments. At joint request now put up for final arguments on 18/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.05/10/2020

At 1.25 P.M.

Ahlmad of this court has now informed that the present suit bearing Suit No.607455/2016 titled as Balwant Arora V/s DDA has been transferred by the order of Ld. District & Sessions Judge, West vide order dt.19/09/2020.

(Contd.....)

(Contd.....)

In pursuance of the transfer order passed by Ld. District Judge as aforesaid, the matter be put up before the Ld. Transferee Court today at 2.00 P.M. The file complete in all respects be sent to the transferee court and the Ld. Counsels of the parties be informed telephonically immediately.

Ahlmad is warned to be careful in future and he is directed to inform the Presiding Officer in advance about the transferred matters.

In view of the aforesaid directions, the next date of hearing put up for final arguments i.e. 18/11/2020 is hereby cancelled.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.05/10/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.610212/2016

VIJAY MANCHANDA

Plaintiff

Versus

INDERJEET SINGH OBEROI

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:05/10/2020

Present: - Sh. Bharat Bhushan Gupta, counsel for plaintiff.

Sh. Bharat Bhushan, counsel for defendant.

Ld. Counsel for plaintiff has already addressed his arguments.

There was some technical disturbance at the end of Ld. Counsel for defendant, therefore, his arguments could not be heard.

Put up for arguments on behalf of defendant on 01/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal

C.J-02, West, THC, Delhi

dt.05/10/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO. _____ /20

Weldmart International

Plaintiff

Versus

Auto Star

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:05/10/2020

Fresh suit received by way of assignment vide order dt.24/09/2020 of Ld. Senior Civil Judge, Delhi, it be checked and registered. It is a suit for recovery of Rs.2,27,633/-.

Present:- Sh. Varun Khara, counsel for plaintiff.

The matter has been filed physically. Put up for consideration before the physical court on 13/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.05/10/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO. /2020

Mukesh & Others

Plaintiffs

Versus

Padam Kaur

Defendant

Date:05/10/2020

Fresh suit received by way of assignment vide order dt.22/09/2020 of Ld. Senior Civil Judge, Delhi, it be checked and registered. It is a suit for mandatory and permanent injunction, recovery of damages and occupation charges.

The matter has been filed physically. Put up for consideration before the physical court on 13/10/2020.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.05/10/2020